

as a result of the proposed discussion, the existing Rules will have to be amended in consultation with the Union Public Service Commission. It is not, therefore, possible to state at this stage, with any degree of accuracy, as to how soon the Rules would be amended.

#### **Firings in Orissa during Communal Disturbance**

8047. SHRI ARJUN SETHI: Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether there had been firing during the last communal disturbance in Orissa, at Khurda Road and Jaleswar Railway Stations of South Eastern Railway;

(b) if so, the reasons for such firings; and

(c) the nature of casualties and whether any compensation has been paid to the families of the victims?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). According to the information received from the Government of Orissa, a mob of about 2000 persons are alleged to have gathered at the Khurda Road Railway Station at the time of the arrival of 7 Down Puri-Howrah Express. They were determined not to allow the train to proceed further. The mob attacked the train and attempted to break doors and windows of compartments with a view to enter into the compartments and cause injury to passengers. The civil and police authorities tried to dissuade the mob from resorting to violence. In spite of the promulgation of the prohibitory orders under section 144 Cr. P. C. the mob continued to persist in violence. In order to bring the situation under control the police resorted to tear gas and lathi-charge. But this too did not have any effect and the mob resorted to heavy stone pelting. A number of civil and police personnel were injured. When the mob did not desist from

violence in spite of repeated warnings the police had to open fire to bring the situation under control, as a result of which one person was killed and four persons were injured.

2. At the Jaleswar Railway Station, it has been reported that the police did not resort to firing. The firing is reported to have been done by some outsiders who were present at the Railway Station. Three persons are reported to have sustained injuries as a result of such firing. The matter is under investigation by the State Government.

3. Since at the Khurda Road Railway Station the Police had to resort to firing in order to disperse a violent unlawful assembly, the question of payment of any *ex-gratia* relief does not arise. The facts regarding payment of such relief to the victims of the incident at Jaleswar are being ascertained.

#### **Teachers and Demonstrators Detained Under M.I.S.A.**

8048. SHRI SAROJ MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state how many teachers and demonstrators in colleges under U.G.C. scheme have been detained under M.I.S.A. throughout India with State-wise breakup?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): According to information received from the concerned State Governments 2 lecturers and 1 teacher in Andhra Pradesh, 7 college teachers and 10 school teachers in Assam, and 1 University lecturer each in Punjab and Uttar Pradesh, were detained under the MIS Act, 1971 during the period of one year ending on the 31st March, 1973. None of these persons are now under detention. Information is awaited from the State Governments of Mysore, Tripura and West Bengal, and the Delhi Administration. No such arrests have been reported from the